

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

Subject: Assigning of additional charge of the Court of Principal District & Sessions Judge, Bandipora.

ORDER

No: 1469 of 2022/RG

Dated: 28.10.2022

In the interest of administration of justice and in view of the retirement on superannuation of Mr. Mohd. Ibrahim Wani, Principal District & Sessions Judge, Bandipora on 31.10.2022, the additional charge of the said Court is hereby assigned to the Court of Additional District and Sessions Judge, Sopore with the direction to hold the Court at Bandipora for 03 days during the week as per his convenience, till further orders.

By Order.

(Sanjeev Gupta)
Registrar General

No: 38417-28/RG/GS

Dated: 28.10.2022

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh,
2. Secretary to Hon'ble Mr. Justice Sanjeev Kumar, Administrative Judge, District Bandipora.
3. Secretary to Hon'ble Mr. Justice Javed Iqbal Wani, Administrative Judge, District Baramulla.

..... for kind information of their Lordships.

4. Principal District & Sessions Judge, Baramulla/Bandipora.
5. Additional District & Sessions Judge, Sopore.

..... for information & necessary action/compliance.

6. FA/CAO, High Court of J&K and Ladakh, Jammu for information and necessary action.
7. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of the High Court.
8. Assistant Registrar, Statistical/Accounts -Section, High Court of J&K and Ladakh for information and necessary action.
9. Incharge Library, High Court Wing, Jammu/Srinagar for information and keeping the record of the same.
10. Order File.

Registrar General